Shri B. R. Bhagat: That is a matter of detailed examination. If necessary, they will certainly do :0.

City Compensatory Allowance to Central Government Employees

+ •362. Shri P. C. Borocah: Shri S. M. Banerjee: Shri Bagri: Shri R. S. Pandey:

Will the Minister of Finance be pleased to state:

(a) whether Government have been considering the question of revising the scales of City Compensatory Allowances payable to the Central Government employees in Delhi and New Delhi; and

(b) if so, the decision taken in this behalf?

The Minister of Planning (Sbri B. R. Bhagat): (a) No, Sir.

(b) Does not arise.

Shri P. C. Borooah: May I know the basis or the criterion on which the present scale of city compensatory allowance of eight per cent has been fixed and what will be the financial implication of this?

Shri B. R. Bhagat: It varies according to the class of the city—A, B or C, and so on. It has been categorised into four classes.

Shri P. C. Borooah: What is the criterion?

Shri B. R. Bhagat: It is 10 per cent subject to a minimum of 7.5 and a maximum of 12.5 per cent in Delhi.

Shri P. C. Borooah: On what basis has this been fixed?

Shri B. R. Bhagat: Actually, it goes on the basis of the city population, incidence, cost of living and various other things.

Shri S. M. Banerjee: A news item appeared in the press yesterday or today that Government is proposing to revise either the pay-scales of the Government servants getting more than Rs. 1,000 and up to Rs. 2,500 per mensem, or pay them some extra allowance to meet the rise in prices. I would like to know whether the case of the low-paid employees will also be considered along with this, either by raising the city compensatory allowance or raising their pay-scales?

Shri B. R. Bhagat: I am rot aware of this. except that a news item has appeared.

Shri S. M. Banerjee: It is reported in the press that they have known it from Government sources. My simple question is this: I want to know whether the Government are going to revise this.

Mr. Speaker: When he says he is not aware of it, what can I do?

Shri S. M. Banerjee: Let him answer the other part of the question: whether the Government propose to revise the pay-scales of the low-paid employees.

Shri B. R. Bhagat: He referred to a news item; except that, I am not aware of any other thing. There is no such thing under consideration at the moment.

Shri P. R. Chakraverti: May J know whether the Government has any scheme under consideration in view of the high cost of living, for an increase in the city compensatory allowance as in Dhanbad?

Shri B, R. Bhagat: As for Dhanbad that may be so, but when the categorisation of cities and towns is done, all these things are taken into consideration.

Shri P. R. Chakraverti: That is according to the population. I want to know whether the high cost of living is taken into consideration.

Shri B. R. Bhagat: That has not been done.

Shri A. P. Sharma: Apart from the compensatory city allowance being given to the A. B and C clars cities, one of the recommendations of the

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Second Pay Commission was that compensatory allowance may be considered for those out-of-the-way places which may not be considered on the population basis but on the basis of the high cot of living there; so, what is the Government doing about such places, and may I know why compensatory allowance has not been granted as yet?

Shri B. R. Bhagat: Although we are perfecting the working cut of the cost of living figures, in order to implement them, we have to have the cost of living in other places also; you will have a number of big cities, and we are trying to extend it. But unless that is done, it is difficult to relate the allowances to the cost of living.

Shri P. C. Borooah: May I know whether the Government will be prepared to reimburse the State Governments if there are any repercussions, among the State Government employees, on account of the rise in the emoluments of the Central Government employees?

Shri B. R. Bhagat: No, Sir.

भी रामेक्वरानन्द : ग्रावण्यकतायें प्रायः सब की समान होती हैं लेकिन जो भत्ता निर्वाहार्थं दिया जाता है वह उच्चा-धिकारियों को जब दिया जाता है तो ग्रधिक दिया जाता है भीर छोटे प्रधिकारियों को जब दिया जाता है तो थोडा दिया जाता है। मैं जानना चाहता हूं कि इस का क्या कारण है।

भवी व॰ रा॰ भगत : घभी तक हम क्लासलेस समाज में नहीं घा सके हैं, जब ऐसाहो जायेगातो सब काभत्ता बराबर हो जायेगा।

भी रामेश्वरानन्द : मैरा प्रण्न यह नहीं वा ।

**भव्यक्र महोदय :** मंत्री महोदय कहते हैं कि यह इस वास्ते है कि हम झभी तक उस हद तक नहीं पहुंच सके हैं कि सब का भत्ता एक समान हो जाये ।

Oral Answers

श्री रामेश्वरानन्दः मेरा प्रश्न तो यह याकि ऐसाक्यों होता है। ग्रयर मैं मंत्री महोदय में यह नहीं जान सकूंगातो किस से जान सकूंगा।

म्राच्यका महोदयः मेरेवस में तो यही हैकि मैं सवाल की इजाजत दे दूं। मीर क्या कर सकताहं।

Shri Daji: Is it a fact that the government has decided that off cers getting more than Rs. 1000, who are not at present getting any allowance, would be entitled to DA and CCA?

Shri B. R. Bhagat: No. Sir.

Shri Kapur Singh: Have the government considered the desirability of adopting a formula which automatically link: up the compensatory allowance with the price index?

Shri B. R. Bhagat: No. Sir.

Shri Kapur Singh: Why not?

Shrimati Savitri Nigam: While DA is given on the basis of salaries and poorly paid officers get more than the highly paid officers, why is there a flat rate for the city allowance? Is the government intending to revise it?

Shri B. R. Bhagat: There is no flat rate for city allowance. There is one rate for pay below Rs. 150 and another rate for pay above Rs 150. In D class, there are three grades. There is one rate for pay below Rs. 250 and another for pay above that.

## Raids on Firms in Bombay, and Kerala

•363. ( Shri S. C. Samanta: ) Shri Rameshwar Tantia:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 398 on the 11th March, 1965 and state: